

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II

SPECIAL BENCH(Video Conference)

CORAM: HON’BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON’BLE DR.BINOD KUMAR SINHA -MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 23.09.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.236/7/HDB/2020
NAME OF THE COMPANY	Thrissur Expressway Ltd
NAME OF THE PETITIONER(S)	India Infrastructure Finance Company Ltd
NAME OF THE RESPONDENT(S)	Thrissur Expressway Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned counsels for the petitioner as well as the respondents appeared. They have filed Joint Memorandum of Withdrawal.

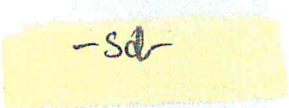
In view of the withdrawal memo, financial creditor seeks liberty to withdraw the matter.

Permission is granted, in terms of rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Matter stands withdrawn and disposed of.



Member(Technical)



Member(Judicial)